

ACKNOWLEDGMENT OF THE RIGHT TO PROPERTY

Registered A/D

To,

Sh. _____

In response to your demand for immediate delivery of (here specify the property the delivery of which is due), I admit that there has been some delay in making the delivery on my part but it was entirely due to circumstances beyond my control.

It is not necessary for you to go to a court of law. I acknowledge my liability to give you possession of the property. I shall be able to make the delivery in about three months' time.

Dated _____

Yours faithfully,

(Signature)